

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**O. A. NO.1025 OF 2012**  
Cuttack the 11<sup>th</sup> day of January, 2013

**CORAM**

**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)  
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)**

R.K. Sahoo,  
aged about 51 years,  
S/o. L. Sahoo,  
At-Gopikantpur,  
PO-Nayahat,  
Dist-Puri,  
Presently serving as Assistant Manager (Lab),  
NALCO Damanjodi,  
At/PO-Damanjodi,  
Dist-Koraput.

...Applicant

(Advocate(s) for the Applicant M/s- J. Sengupta, D.K. Panda, G.Sinha, A. Mishra)

**VERSUS**

Union of India

1. National Aluminium Company Limited,  
Represented through its Chairman-Cum-Managing Director,  
NALCO, NALCO Bhawan, Nayapalli,  
Bhubaneswar-751013.
2. Director (P&A),  
National Aluminium Company Limited,  
NALCO Bhawan, Nayapalli,  
Bhubaneswar-751013.
3. General Manager (H&A),  
National Aluminium Company Limited  
Mines & Reginery Complex,  
Damanjodi, At/Po-Damanjodi,  
Dist-Koraput.

... Respondents

(Advocate- Mr. U.B. Mohapatra, )

**ORDER(Oral)**

**MR.A.K.PANAIK, MEMBER(J)**

This matter has been listed today for admission with some  
defects pointed by the Registry.

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2. We find that the applicant in this O.A. has challenged the action of the Respondents in not protecting his personal pay while fixing his pay in the revised scale of pay, which was introduced w.e.f. 01.01.2007 to the employees of the NALCO, and further challenges the action of the respondents in not disposing of his representation made for protecting his personal pay.

3. In course of hearing on admission Mr. J. Sengupta, Ld. Counsel for the applicant brought to our notice a representation dated 15.02.2012 vide Annexure-A/8 made by the applicant to Respondent No.1 and submitted that he would be satisfied if a direction is issued to Respondent No.1 to consider and dispose of the said representation within a specific time frame. Mr. U.B. Mohapatra, Ld. Counsel appearing on behalf of Respondents-NALCO has no serious objection to the above prayer made by Mr. Sengupta.

4. In consideration of the above, we direct Respondent No.1 to consider the representation dated 15.02.2012 of the applicant and dispose it of through a reasoned and speaking order, if not yet disposed of and communicate the decision thereon to the applicant within a period of six weeks from the date of receipt of this order.

5. With the above observation and direction the O.A. is disposed of. No costs.

6. Send ~~a~~ copies of this order along with paper book to Respondent Nos.1 & 2 at the cost of the applicant for which Mr. Sengupta undertakes to file requisites by 17.01.2013.

  
(R.C. MISRA)  
MEMBER(A)

  
(A.K. PATNAIK)  
MEMBER(J)

bks